



\$~7

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 17400/2025 and CM APPL.71915/2025

M/S ANGLE INFRASTRUCTURE PVT. LTD. ....Petitioner

Through: Mr. Rakesh Kumar, Mr. Piyush Kalra  
and Mr. Sahil Chawla, Advs.

versus

DIRECTORATE OF ENFORCEMENT .....Respondent

Through: Mr. Zoheb Hossainb, Spl. Counsel,  
Mr. Vivek Gurnani, Panel Counsel,  
Mr. Kartik Sabharwal, Mr. Pranjal  
Tripathi and Mr. Kanishk Maurya,  
Advs., DOE.

**CORAM:**

**HON'BLE MR. JUSTICE SACHIN DATTA**

**ORDER**

% **24.11.2025**

**CM APPLs.71916/2025, 71917/2025 (Exemption)**

1. Allowed, subject to all just exceptions.
2. Applications stand disposed of.

**W.P.(C) 17400/2025**

3. The present petition has been filed by the petitioner acting through the Resolution Professional (RP) of the petitioner, praying for direction/s that in relation to ECIR No. GNZO/11/2025, the respondent be restrained from taking any coercive steps against the petitioner, including attachment of the property of the petitioner/Corporate Debtor.
4. The petitioner is a company engaged in development of Real Estate Projects in Delhi-NCR region. In 2012-13, the petitioner launched a residential project at Sector-70, Gurugram comprising of 510 units, spread



over land admeasuring 14.468 acres, exclusively for Central Government Employees. However, the petitioner failed to deliver the said project within stipulated timelines. Considering the inordinate/prolonged delay, in 2015, the home buyers of the said project formed an association known as Krisssh Florence Estate Buyers Welfare Association (KFEBWA) to monitor the progress of the construction and to ensure that the flats / units are handed over to the home buyers.

5. Subsequently, aggrieved by the non-delivery of flats/units allotted to them by the petitioner in the said project, the KFEBWA preferred a petition under Section 7 of the Insolvency and Bankruptcy Code, 2016 before the NCLT. The NCLT *vide* an order dated 19.12.2024 passed in IB 238(ND)2024 initiated Corporate Insolvency Resolution Process (CIRP) and the RP of the petitioner was at the said stage appointed as the Interim RP in the said proceedings.

6. It is also brought out that the proceedings initiated by the Directorate of Enforcement (ED) are based on the predicate offence i.e. FIR No.48/2023, registered on 12.06.2023 by the investigating agency at Police Station Economic Offence Wing (EOW) on the basis of complaint made by one home buyer and later on joined by few other allottees.

7. During the course of proceedings, learned RP (through whom the present petition has been filed) submits that substantial progress has been made in the CIRP and a resolution plan approved on 31.05.2025 by the Committee of Creditors (CoCs) is pending approval before NCLT. He further submits that the petitioner apprehends that any precipitative or attachment action by the respondent may jeopardise the resolution plan and cause grave prejudice to the interest of the homebuyers, whose complaint/s



form the substratum of the predicate offence. It is strenuously urged that any action of the respondent ought not to jeopardize the interest of the homebuyer/s.

8. Issue notice.

9. Learned counsel, as aforesaid, accepts notice on behalf of the respondent.

10. At the outset, the learned counsel on behalf of the respondent objects to the maintainability of the present petition. On a specific query as to whether the respondent seeks to any precipitative/attachment action, learned counsel for the respondent seeks some time to take instructions and file a reply within a period of two weeks. Let the same be filed within the said period. The petitioner is at liberty to file rejoinder thereto, if any, within one week thereafter.

11. Considering the facts and circumstances, in case the respondent seeks to take any precipitative/attachment action before the next date of hearing, the same shall be undertaken with the leave of this Court.

12. List on 13.01.2026.

**SACHIN DATTA, J**

**NOVEMBER 24, 2025/cl**